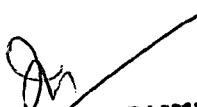
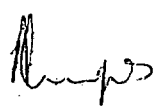


In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA/TA/MP No.

Bhupeshwar Pratap Singh versus *Sh. H.M. Lare*

Date of Order	Orders
<u>8/4/02</u>	MA 53/2002 (CP 34/01) (OA 535/00) None for applicant. Mr. V.L. Luniya, Counsel for respondents. The learned counsel submits that this MA was filed with a prayer that certain documents be taken on record. In the meantime, a writ petition had been filed against the order of the Tribunal in the High Court. The same has been disposed of with certain directions to the respondents. In compliance of these directions, further action has been taken and completed. In view of these facts, this MA is not maintainable. In view of the pleadings made before us, we dispose of this MA as having become infructuous.  (J. K. KAUSHIK) JUDICIAL MEMBER  A. P. NAGRATH ADMINISTRATIVE MEMBER